रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-23032026-271183
CG-DL-E-23032026-271183

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (iii)
PART II—Section 3—Sub-section (iii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 13] नई दिल्ली, शुक्रवार, मार्च 20, 2026/फाल्गुन 29, 1947
No. 13] NEW DELHI, FRIDAY, MARCH 20, 2026/PHALGUNA 29, 1947

भारत निर्वाचन आयोग

अधिसूचना

नई दिल्ली, 20 मार्च, 2026

आ.अ. 13(अ).— लोक प्रतिनिधित्व अधिनियम 1951 (1951 की 43) की धारा 116 ग के अनुसरण में, निर्वाचन आयोग 2012 की निर्वाचन अर्जी सं० 1, जो कि झारखण्ड राज्य से राज्य सभा के सदस्यों के रुप में श्री प्रदीप बालमुचू एवं श्री संजीव कुमार के निर्वाचन को चुनौती देते हुए श्री निर्भय कुमार शाहाबादी द्वारा दाखिल की गई थी, में रांची स्थित झारखंड उच्च न्यायालय के तारीख 1 अगस्त, 2012 के आदेश से उत्पन्न हुई 2012 की सिविल अपील सं० 6889 में 12 फ़रवरी, 2026 को भारत के उच्चतम न्यायालय के निर्णय को एतद्वारा प्रकाशित करता है।

(संलग्न आदेश यहां मुद्रित करें)

[फा.सं. 82/सीएस-जेएच/1/12/2026-बीई]

आदेश से,

सुमन कुमार दास, सचिव

ELECTION COMMISSION OF INDIA

NOTIFICATION

New Delhi, the 20th March, 2026

O.N. 13(E).— In pursuance of clause (b) of Sub-Section (2) of Section 116 C of the Representation of the People Act, 1951 (43 of 1951), the Election Commission hereby publishes the judgment of the Supreme Court of India dated 12th February, 2026 in Civil Appeal no. 6889 of 2012 arising from the order dated 1st August 2012 of the High Court of Jharkhand at Ranchi in Election Petition No. 1 of 2012 filed by Shri Nirbhay Kumar Shahabadi calling in question the election of Shri Pradeep Balmuchu & Shri Sanjeev Kumar as the Members of the Council of States from the State of Jharkhand.

(Here print the order attached).

[F. No. 82/CS-JH/1/12/2026-BE]

By Order,

SUMAN KUMAR DAS, Secy.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 6889/2012

NIRBHAY KUMAR SHAHABADI ...Appellant(s)

VERSUS

PRADEEP BALMUCHU & ANR. ...Respondent(s)

ORDER

We have heard the learned counsel for the respective parties.

The election petition related to election of two members to the Rajya Sabha from Jharkhand Legislative Assembly which was dismissed by the Jharkhand High Court by order dated 01.08.2012. We find that the term has also been completed.

In the circumstances, we dispose of this appeal as infructuous.

Pending application(s) shall stand disposed of.

-Sd.-. **.....J.**

(B.V. NAGARATHNA)

-Sd.-. **.....J.**

(UJJAL BHUYAN)

NEW DELHI

FEBRUARY 12, 2026

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

GORAKHA NATH YADAVA Digitally signed by GORAKHA NATH YADAVA Date: 2026.03.23 14:26:54 +05'30'